

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2972/2002
MA-2542/2002

New Delhi this the 15th day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Chandu Lal S/o Sh. Mangla Ram
2. Raju S/o Sh. Gyarsa Ram
3. Pawan Singh S/o Sh. Bhawan Singh
4. Pappu alias Trilok S/o Sh. Rameshwar Lal
5. Munna S/o Sh. Sunda
6. Phula Ram S/o Sh. Ganesha Ram
7. Babu Lal S/o Sh. Manzi
8. Sant Lal S/o Sh. Bachna Ram
9. Rameshwar S/o Sh. Gouru Ram
10. Ratan S/o Sh. Rameshwar Lal Saini
11. Chandu S/o Sh. Lal Ram
12. Ram Singh S/o Sh. Laum Singh
13. Goverdhan S/o Sh. Manorjee
14. Bishamber Dass S/o Sh. Fusa Ram
15. Ramesh S/o Sh. Fusa Ram
16. Ranjeet S/o Sh. Mangla Ram
17. Pawan Kumar Sharma S/o Sh. Suwa Lal Sharma
18. Shyama S/o Sh. Juntha Ram
19. Jagdish S/o Sh. Anshu
20. Ranjit S/o Sh. Mange Ram
21. Mohan Singh
22. Lal Chand S/o Sh. Rameshwar Lal
23. Prem
24. Ramzhan Khan Applicants

(All had worked as Coalman in Northern Railway
R/o C/o Ward No.31, Railway Micro Tower Ke Pa,
Rattangarhi (Raj)).

(through Sh. A.K. Trivedi, proxy for Sh. Yogesh
Sharma, Advocate)

Versus

1. Union of India through
the General Manager,
Northern Railway
Headquarter, Baroda House,
New Delhi.
2. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
3. Dy. Director Estt. (N),
Railway Board,
Rail Bhawan,
New Delhi.
4. The Divl. Railway Manager,
Northern Railway, Bikaner. Respondents

ORDER (ORAL)

Heard the learned proxy counsel for applicants' counsel.

2. MA-2542/2002 for joining together in one application is allowed.

3. Learned proxy counsel for applicants' counsel submits that the 24 applicants who were engaged as Coalmen between 1982 to 1985 were disengaged. He also submits that they have submitted a representation dated 29.05.2002 (Annexure A-1) to the respondents and that till now there is no response or reply from the respondents regarding the said representation.

4. Learned proxy counsel for applicants' counsel also submits that the O.A. can be disposed of at the admission stage with the direction to the respondents to examine the aforesaid representation on its merits and dispose it of within a particular time frame to be fixed by the Tribunal.

5. On a consideration of the matter, O.A. is being disposed of at the admission stage itself with the direction to the respondents to examine the said representation treating the grounds raised in the present O.A. also as additional grounds, in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicants within two months from the date of receipt of a copy of this order.

6. If any grievance further survives thereafter, the applicants are granted liberty to



approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

7. Registry is directed to send a copy of this O.A. alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/vv/

6A disposed of on 11/11/02
with MS for placing the same on record